CENTRAL ADMINISTRATIVE TRIBUNAL PATNA BENCH CIRCUIT SITTING AT RANCHI OA/051/00661/18

Date of Order: 09.08.2018

CORAM

HON'BLE MR. K.N. SHRIVASTAVA, ADMINISTRATIVE MEMBER HON'BLE MR. JAYESH V. BHAIRAVIA, JUDICIAL MEMBER

Soma Oraon, aged 59+ years, S/o Late Lacchu Oraon resident of Dibdih, Daud Nagar, P.O. & P.S.- Doranda, District- Ranchi.

...... Applicant.

- By Advocate: - Mr. M.A. Khan

-Versus-

- 1. The Union of India through the Chairman, Central Ground Water Board, Ministry of Water Resources, River Development & Ganga Rejuvenation, Government of India, Bhujal Bhawan, Faridabad- 121001.
- 2. Regional Director, Central Ground Water Board, P.O. & PS & District- Patna- 800001.
- 3. Executive Engineer, Central Ground Water Board, Division- V, 3K-8, Harmu Housing Colony, PO & PS- Harmu, District- Ranchi-834002.
- 4. Administrative Officer, Central Ground Water Board, Bhujal Bhawan, NH-4, Faridabad- 121001.

...... Respondents.

- By Advocate(s): - Mr. H.K. Mehta, Sr. SC

ORDER [ORAL]

Per Mr. K.N. Shrivastava, A.M.:- The applicant is Assistant Store
Keeper working under the Central Ground Water Board (CGWB). He
is currently posted under respondent no. 3. He has been transferred
from Ranchi to Patna vide impugned Annexure A/2 order dated

31.07.2018. The applicant has submitted Annexure A/3 representation dated 03.08.2018 against the transfer order which has not yet been decided. The applicant is due for retirement on 30.06.2019.

- 2. Shri H.K. Mehta, Id. Sr. Standing Counsel appears on behalf of the respondents on advance notice. He submits that the applicant's representation is dated 03.08.2018 and that the applicant has hastily approached the Tribunal on 05.03.2018, i.e. within two days of submission of his representation, without granting sufficient time to the respondents to consider his representation. Shri Mehta further pointed out that from the postal receipt affixed on the representation it could be noticed that the representation was sent by post on 06.08.2018.
- 3. Shri M.A. Khan, learned counsel for the applicant, however, argued that as per the general policy an employee retiring within two years is generally given posting at the place of his choice. He further submits that the applicant has got certain personal problems, which he has explained in his representation for which he would like to continue at Ranchi.
- 4. Considering the nature of controversy involved, we dispose of this OA with a direction to respondent no. 4 to decide Annexure A/3 representation of the applicant within a period of four weeks by way of a reasoned and speaking order. For the balance of

convenience, we also direct respondent no. 3 not to act on the Annexure A/2 order dated 31.07.2018 till the disposal of the applicant's representation.

5. The applicant shall have liberty to take recourse to appropriate remedy, as available to him under the law, in case he remains dissatisfied with the order to be passed by the respondents on his representation.

[J.V. Bhairavia]/M[J]

[K.N. Shrivastava]/M[A]

Srk.